

Bombay Tenancy and Agricultural Lands Act, 1948, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat. [Placed in the Library. See No. LT-8276/74].

The Annual Accounts of the Paradip Port Trust for the year 1972-73 and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Paradip Port Trust for the year 1972-73, and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in the Library See No. LT-8369/74]

Notifications under the National Highways Act, 1956

SHRI PRANAB MUKHERJEE: Sir, I also beg to lay a copy each (in English and Hindi) of the Ministry of Shipping and Transport (Roads Wing) Notifications S.O. Nos. 441(E) and 442(E), dated the 17th July, 1974, together with corrigendum S.O. No. 480(E), dated the 5th August, 1974, thereon under section 10 of the National Highways Act, 1956. [Placed in the Library. See No. LT-8277/74].

The Railways Red Tariff (Fifth Amendment) Rules, 1974

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, on behalf of Shri Mohammad Shafi Qureshi, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 602, dated the 15th June, 1974, publishing the Railways Red Tariff (Fifth Amendment) Rules, 1974, together with a statement giving reasons for delay in laying the notification. [Placed in the Library. See No. LT-8298/74].

Annual Reports of the Institute of Technology and the National Institute for Training in Industrial Engineering, Bombay for the year 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in the Library. See No. LT-8279/74].
- (ii) Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73. [Placed in the Library. See No. LT-8338/74].

MESSAGES FROM THE LOK SABHA

(I) The Additional Emoluments (Compulsory Deposit) Bill, 1974

(II) The Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Additional Emoluments (Compulsory Deposit) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974.”

Sir, I lay the Bills on the Table.

MR. DEPUTY CHAIRMAN: Yes, Mr. Niren Ghosh, you wanted to make a mention.

REFERENCE TO SERIOUS SITUATION IN WEST BENGAL

SHRI NIREN GHOSH (West Bengal): With your permission, Sir, I want to invite the attention of this House as well as the Government, particularly the Minister for Home Affairs, Shri Dikshit, the Leader of the House, to a serious situation which has developed in my State of West Bengal. Today's report was and practically it is known to everybody, that West Bengal has been handed over to the military and CRP for a pretty long time. The incident is: A New Jalpaiguri-bound bus collided with a CRP van. Immediately, the CRP men mounted on the bus and stopped it from proceeding further, resulting inconvenience to the passengers. The passengers protested. Thereupon the CRP ran amuck and resorted to firing. An Assistant Teacher and a School-student were shot dead. Other three persons injured are lying in the hospital. Condition of another School teacher is said to be serious. Upon that, curfew has been clamped and the army has been called out. The Chief Minister is conferring with the G.O.C. of the Eastern Command as if a war has begun. That is how things are taking place. The Students Federation of India has called for a State-wide strike. Judicial enquiry is supposed to be set up but judicial enquiry would not satisfy the people of Bengal. Only a non-official public enquiry can answer the needs of the situation. I would say what Rabindra Nath Tagore said: "He who commits injustice, he who puts up with injustice, let your wrath destroy him like a burning straw."

SHRI KALI MUKHERJEE: Very good translation.

REFERENCE TO LOADING-UNLOADING PROBLEM OF SOAP STONE IN UDAIPUR DIVISION

श्री भैरों सिंह शोखावत (राजस्थान): उपसभापति महोदय, रेलवे प्रशासन में अव्यवस्था और भ्रष्टाचार के कारण राजस्थान के उदयपुर डिवीजन में सोप-स्टोन के लोडिंग और अनलोडिंग की जिम प्रकार की समस्या खड़ी हो गई है उसके कारण वहां पर उत्पादन घट रहा है और मजदूरों में बेकारी बढ़ रही है। हिन्दुस्तान में लगभग दो लाख टन सोप-स्टोन का उत्पादन होता है और जिसका अधिकांश उत्पादन उदयपुर डिवीजन में होता है। मारे राजस्थान में जो उत्पादन होता है उसका 80 प्रतिशत केवल उदयपुर डिवीजन में होता है। लगभग 25 हजार मजदूर उम पर काम करते हैं और लगभग 150 सोप-स्टोन की माइन्स में काम होता है और लगभग 50 ग्राइंडिंग यूनिट्स इसमें लगी हुई हैं। लेकिन दुर्भाग्य से उनको लोडिंग और अनलोडिंग की अव्यवस्था के कारण 21-8-74 से लगभग 4234 वैगन्स पैकिंग पड़े हुए हैं। जिसके कारण इन्सेक्टि-साइड्स में, पेपर इंडस्ट्री में, रबर प्लांट में, टेक्सटाइल्स में, फटिलाइजर्स में, सोप की इंडस्ट्री में और कास्मेटिक्स में जो माल सोप स्टोन के रूप में भेजा जाना चाहिए वह नहीं जा रहा है और इससे उन फॅक्ट्रियों में काम बन्द हो रहा है सोप स्टोन के अभाव से और वह इतनी तादाद में पड़ा है कि उनकी लोडिंग नहीं हो पा रही है। इससे वहां बेकारी की समस्या हो रही है। राजस्थान के मुख्य मंत्री ने पिछले दिनों माननीय रेलवे मंत्री को पत्र दिया है। उस पत्र का भी रेलवे मंत्रालय की ओर से कोई उत्तर नहीं आया है और न ही इस प्रकार की व्यवस्था की जा रही है। इसलिए मैं इस प्रश्न की ओर माननीय मंत्री महोदय का ध्यान आकर्षित करते हुए उनसे निवेदन करूंगा कि वे जल्द से जल्द इस संबंध में व्यवस्था करें।

REFERENCE TO STATEMENT MADE BY MINISTER IN CONNECTION WITH STARRED QUESTION NO. 730

SHRI LAL K. ADVANI (Delhi): Mr. Deputy Chairman, Sir, this morning's